IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.14350 of 2025

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Birendra Kumar Nidhi, aged about 60 years, male, Son of Parshu Ram Nidhi, Resident of Village- Tilak Chowk Station Road Madhubani, Ward no.- 8, P.S.- Madhubani Town, District- Madhubani.

... ... Petitioner

Versus

1. The State of Bihar through the Principal Secretary to the Government, Urban Development and Housing Department, Government of Bihar, Patna.
2. The Commissioner, Darbhanga Division, Darbhanga.
3. The District Magistrate, Madhubani.
4. The Commissioner, Municipal Corporation, Madhubani.
5. The Mayor, Municipal Corporation, Madhubani.
6. The Sub- Divisional Officer, Madhubani, Saslar, Madhubani.
7. The Executive Officer, Municipal Corporation, Madhubani.

... ... Respondents

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Appearance :
For the Petitioner : Mr. Gagan Deo Yadav, Advocate
Mr. Vinod Kumar, Advocate
Mr. Udeshya Kumar Yadav, Advocate
For the Respondents : Mr. Government Pleader 26

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA
ORAL JUDGMENT
(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

Date : 01-11-2025

Heard learned counsel for the parties.

2. Following reliefs are sought for in the present writ petition:

> *"For issuance of an appropriate writ (s) in the nature of Public Interest Litigation for direction to the respondents to remove the encroachment over the road from Momin Tola, Madarsa Chowk to Tilak Chowk (District Central Library) Situated at ward no. 23/24 in the light*

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of the Government letter no. 05/1633, dated 08.04.2021 to grant any other relief(s) for which petitioner may found entitled in accordance with law."

3. It has been submitted on behalf of the petitioner that public land has been encroached by some local persons.

4. In view of the aforesaid, the petitioner is directed to make an appropriate representation before the competent authority under the provisions of the Bihar Public Land Encroachment Act, 1956, who shall consider the same and pass an appropriate order under Section 6 of the Act, preferably within a period of nine months from the date of filing of such representation, after giving opportunity of hearing to all the stakeholders.

5. With the aforesaid observations and directions, the present writ petition stands disposed of.

(Sudhir Singh, ACJ)

(Rajesh Kumar Verma, J.)

Gaurav Kumar/-

AFR/NAFR	N.A.F.R.
CAV DATE	N.A.
Uploading Date	07.11.2025
Transmission Date	N.A.

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